

given the privileges of anticipatory bail by this Court vide order dated 13.04.2021 passed in A.B.A. No.1536 of 2021. Perusal of the record next reveals that the petitioner is a practicing advocate of this court as has been averred in para-10 of the instant bail application. Perusal of the record further reveals that the petitioner has averred in para-07 of the instant bail application that he has no criminal antecedent and in para-15 that he is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Ranchi within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Ranchi in connection with Kotwali P.S. Case No.228 of 2019 **with the condition that he will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)